

S.No.13

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
26-04-2024 AT 02:30 PM**

CP(IB) No. 12/95/HDB/2024

AND

IA (IBC) 428/2024 in CP(IB) No. 12/95/HDB/2024

u/s. 95 of IBC, 2016

IN THE MATTER OF:

IFCI LIMITED

...Petitioner

AND

Sri. Piyush Agarwal

...Respondent

C O R A M:-

SH. PRAVEEN GUPTA , HON'BLE MEMBER (JUDICIAL)

SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

ORDER

CP(IB) No. 12/95/HDB/2024

Matter adjourned to 07.06.2024.

IA (IBC) 428/2024

Learned Counsel Smt Mummaneni Vazra Laxmi, for Resolution Professional present through Video Conference.

Learned counsel for the resolution professional states that objections on behalf of the Personal Guarantor to the Resolution Professional report has been received and thus seeks two weeks' time to file reply. For filing reply to the personal guarantors reply objections two weeks' time granted. Let the copies to be served on the other side also.

Matter adjourned to 07.06.2024 for further hearing.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)